

ITEM NO.13

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Writ Petition(s)(Civil) No. 406/2013

IN RE-INHUMAN CONDITIONS IN 1382 PRISONS

VERSUS

.....

Respondent(s)

(With appln. (s) for exemption from filing O.T.)

Date :08/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) By Post

For Respondent(s) Mr.Anip Sachthey, Adv.
West Bengal Mr. Mohit Paul, Adv.

Mr. Ashok Panigrahi, Adv.

Nagaland Ms. K Enatoli Sema, Adv.
Mr. Amit Kumar Singh, Adv.
Mr. Balaji Srinivasan, Adv.

Mr. D. Mahesh Babu, Adv.

Assam Mr. Gopal Singh, Adv.
Mr. Rituraj Biswas, Adv.Haryana Ms. Nupur Choudhary, Adv.
Ms. Vivekta Singh, Adv.
Mr. Tarjit Singh Chikkara, Adv.
Mr. Kamal Mohan Gupta, Adv.

Signature Not Verified

Mr. Rudreshwar Singh, Adv.

Digitally signed by

Mr. Samir Ali Khan, Adv.

Charanjeet Kaur
Date: 2014.10.09
17:05:08 IST
Reason:Jharkhand Mr. Tapesh Kumar Singh, Adv.
Mr. Mohd. Waquas, Adv.

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M/s Corporate Law Group, Adv.

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Admn. Ms. G. Indira, Adv.U.P. Ms. Pragati Neekhara, Adv.
Mr. Utkarsh Sharma, Adv.Uttarakhand Mr. Ashutosh Kr. Sharma, Adv.
Ms. Rachana Srivastava, Adv.

Mr. Utkarsh Sharma, Adv.

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Mr. Prabu Ramasubramanian, Adv.

Kerala Mr. M.T. George, Adv.
Ms. Kavita K.T., Adv.

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UPON hearing the counsel the Court made the following

O R D E R

Reply affidavit by the State of Kerala be filed in
three weeks' time finally.

List thereafter.

[Charanjeet Kaur]
Court Master

[Vinod Kulvi]
Asstt. Registrar